

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-134(PB)/2017

IN THE MATTER OF:

Krishna Singh

Vs.

.... Applicant

Applied Electro Magnetics Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/
Petitioner

: Shri Sushant Kumar, Advocate

ORDER

Learned Counsel for the petitioner states that he has instructions from the petitioner to withdraw the petition.

Dismissed as withdrawn.

Sd—
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd—
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.06.2017
V. Sethi